

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 340/MP/2020 along with IA No.1/2021**

Subject : Petition under Sections 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited.

Date of Hearing : 17.1.2023

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Torrent Power Limited (TPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, TPL  
Ms. Divya Chaturvedi, Advocate, TPL  
Shri Saransh Shaw, Advocate, TPL  
Ms. Anju Thomas, Advocate, TPL  
Shri Parth C. Desai, TPL  
Shri G. Umapathy, Advocate, MPPMCL  
Shri Aditya Singh, Advocate, MPPMCL  
Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Tanya Sareen, SECI  
Ms. Surbhi Kapoor, Advocate, SECI  
Ms. Srishti Khindari, Advocate, SECI  
Shri Subham Mishra, SECI  
Ms. Aditee Nitnavare, SECI

**Record of Proceedings**

Due to paucity of the time, the matter could not be taken up for hearing and accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on 23.3.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**